

(8)

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, GULESTAN BUILDING
PREScot ROAD, FORT, BOMBAY-1.

R.P. NO. 67/96

in

O.A. No. 1047/92

Shri V.R. Bhosale Applicant

v/s

Union of India & Ors. Respondents

CORAM : 1) Hon'ble Shri B.S. Hegde, Member (J)
2) Hon'ble Shri M.R. Kolhatkar, Member (A)

Tribunal's Order (by circulation) May 28, 1996.
(Per: Hon'ble Shri B.S. Hegde, Member (J)).

1. The Applicant has filed Review Application 67/96 seeking review of the order dated 5-1-1996. It may be recalled that the O.A. was dismissed in default vide order dated 22-8-1995. However, the applicant has filed M.P. 864/95 on 20-11-1995 seeking restoration of the O.A. and also filed M.P. 925/95 for condonation of delay giving the same reason for filing the belated M.P. The Tribunal after considering both the M.Ps found that there was no merit and after hearing dismissed the M.Ps; thereby the question of survival of the O.A. does not arise.

2. In the circumstances, the question of review of the order passed on 5-1-1996 does not arise and thereby the R.P. filed by the applicant has become infructuous and the same is dismissed.

M.R. Kolhatkar
(M.R. Kolhatkar)
Member (A)

B.S. Hegde
(B.S. Hegde)
Member (J)

dt: 28/5/96
ssp order/Judgement despatched
to (Applicant/Respondent's)
4/6/96

28/5/96